



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 88-2023/Ext.]

CHANDIGARH, TUESDAY, MAY 16, 2023
(VAISAKHA 26, 1945 SAKA)

LEGISLATIVE SUPPLEMENT

CONTENTS

PART-I	ACTS	PAGES
	NIL	
PART-II	ORDINANCES	
1.	THE HARYANA MUNICIPAL (AMENDMENT) ORDINANCE, 2023 (HARYANA ORDINANCE NO. 1 OF 2023).	1-2
2.	THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) ORDINANCE, 2023 (HARYANA ORDINANCE NO. 2 OF 2023).	3-4
PART-III	DELEGATED LEGISLATION	
	NIL	
PART-IV	CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS	
	NIL	

PART - II
HARYANA GOVERNMENT
 LAW AND LEGISLATIVE DEPARTMENT

Notification

The 16th May, 2023

No. Leg. 19/2023.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 12th May, 2023, is hereby published for general information:-

HARYANA ORDINANCE NO. 1 OF 2023
THE HARYANA MUNICIPAL (AMENDMENT) ORDINANCE, 2023

AN
ORDINANCE

further to amend the Haryana Municipal Act, 1973.

Promulgated by the Governor of Haryana in the Seventy-fourth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that the circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Municipal (Amendment) Ordinance, 2023.
2. In section 10 of the Haryana Municipal Act, 1973,-
 - (i) in sub-section (3), for the figures, brackets, sign and word “(1), (2) and (4)”, the figures, brackets and word “(1) and (2)” shall be substituted;
 - (ii) for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) (a) The seats shall be reserved for the Backward Classes ‘A’ in every municipality and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats in that municipality as one-half of the proportion of Backward Classes ‘A’ population to the total population in that municipality and rounded off to the next higher integer in case the decimal value is 0.5 or more; and such seats shall be allotted by draw of lots among three times of the number of seats, proposed for reservation of Backward Classes ‘A’, after excluding those seats already reserved for Scheduled Castes, drawn from those seats which are having the largest percentage population of Backward Classes ‘A’ and also by rotation in the subsequent elections:

Short title.

Amendment of section 10 of Haryana Act 24 of 1973.

Provided that the municipality shall have at least one member belonging to the Backward Classes ‘A’ if their population is two per centum or more of the total population of the municipality:

Provided further that where the number of seats so reserved for Backward Classes ‘A’ under this sub-section added to the number of seats reserved for the Scheduled Castes exceeds fifty per centum of the total number of seats in that municipality, then the number of seats reserved for the Backward Classes ‘A’ shall be restricted to such largest number that shall lead to the total of the seats reserved for the Backward Classes ‘A’ and Scheduled Castes not exceeding fifty per centum of the total seats in that municipality.

Explanation.- (1) For the purposes of reservation of Backward Classes ‘A’ under this sub-section, the population of the municipal area and the population of Backward Classes ‘A’ in that municipality shall be such as drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021) on such date, as may be notified by the State Government.

Explanation.- (2) For the purposes of the second proviso, fifty per centum of the total seats in the municipality shall be taken as one-half of the total seats of the municipality rounded up to the next higher integer where the decimal value is 0.5 or more or rounded down to the next lower integer where the decimal value is less than 0.5.

(b) Not less than one-third of the total number of seats reserved under this sub-section shall be reserved for women belonging to the Backward Classes 'A' and such seats may be allotted by rotation and by lots amongst the wards reserved under this sub-section.”;

- (iii) in sub-section (5), for the words “Backward Classes”, the words, sign and alphabet “Backward Classes ‘A’ ” shall be substituted;
- (iv) in sub-section (7), the sign, brackets and figure “, (4)” shall be omitted.

CHANDIGARH:
THE 12TH MAY, 2023.

BANDARU DATTATRAYA
GOVERNOR OF HARYANA

.....

BIMLESH TANWAR,
Administrative Secretary to Government, Haryana,
Law and Legislative Department.